

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3965 of 2013

United India Insurance Co.
V/s
Manu Grewal and others

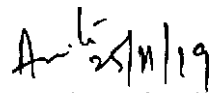
..... Appellants

..... Respondents

- 4. Sh. Rana Singh S/o Sh. Jagga Singh R/o Village Bhai Ki Smadh, Tehsil and District Moga. (Driver of Canter No. PB-05-K-9799).**
- 5. Smt. Veero W/o Late Sh. Balkar Singh R/o Village and Post office Nathu Chista, Block Guru Har Sahai, Tehsil Jalalabad, District Ferozepur.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25th November of 2019.


Superintendent (Judl.),
For Registrar (Judicial)

